

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



Third LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

ELEVENTH REPORT

(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Eleventh Report.

2. The Committee met on the 26th November, 1962 for—

- I. Classification and allocation of time for discussion of the following Bills :—
 - (i) Constitution (Amendment) Bill (*Amendment of Articles 136, 226 etc.*) by Shri Shree Narayan Das.
 - (ii) Central Silk Board (Amendment) Bill (*Amendment of sections 4 and 6*) by Shri Sham Lal Saraf.
 - (iii) Length of Cinematograph Films (Ceiling) Bill by Shri Rameshwar Tantia.
 - (iv) Delivery of Books and Newspapers (Public Libraries) Amendment Bill (*Amendment of section 2*) by Shri C. K. Bhattacharyya.
- II. Examination of the Constitution (Amendment) Bill (*Amendment of Articles 16, 32 and 226 and insertion of new Articles 32A and 227A*) by Shri Homi F. Daji under Rule 294 (1) (a) of the Rules of Procedure.

Classification and allocation of time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Sham Lal Saraf attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the four Bills in category 'B' and recommended allocation of time to them as indicated below :—

(1) Constitution (Amendment) Bill (<i>Amendment of Articles 136 226 etc.</i>)	1 hour
(2) Central Silk Board (Amendment) Bill (<i>Amendment of sections 4 and 6</i>)	1½ hours
(3) Length of Cinematograph Films (Ceiling) Bill.	1 hour
(4) Delivery of Books and Newspapers (Public Libraries) Amend- ment Bill (<i>Amendment of Section 2</i>)	1 hour

*Examination of the Constitution (Amendment) Bill (*Amendment of Articles 16, 32 and 226 and insertion of new Articles 32A and 227A*) by Shri Homi F. Daji.*

5. The Bill seeks to amend Articles 16, 32 and 226 and insertion of new Articles 32A and 227A.

The Member concerned was not present. After hearing the views of the representatives of the Ministries of Law and Home Affairs and considering all aspects of the matter, the Committee felt that certain provisions of the Bill were unnecessary and might create complications. Besides, certain other provisions of the Bill were covered by a Government Bill viz., the Constitution (Fifteenth Amendment) Bill introduced on the 23rd November, 1962. In view of these reasons *inter alia*, the Committee were of the opinion that the Bill be not allowed to be introduced.

Recommendations

6. The Committee recommend—

- (i) that the categorisation and allocation of time to Bills by the Committee as shown in para 4 above be agreed to by the House; and
- (ii) that the Constitution (Amendment) Bill (*Amendment of Articles 16, 32 and 226 and insertion of new Articles 32A and 227A*) by Shri Homi F. Daji be not allowed to be introduced.

NEW DELHI;

November 26, 1962.
Agrophayana 5, 1884 (Saka).

S. V. KRISHNAMOORTHY RAO